

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Original Application No. 76 of 2002

Applicant (s) Baidhar Behara Respondent (s) Ministry of InformationAdvocate for Applicant (s) Mr. J. N. Mohanty Advocate for Respondent (s)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

I.P.O/B.D. for Rs.50/- filed
For Registration please.Anu
SO
18/2/02For Admonition-Copy
Served.Biju
21.2.02

REGISTER

21/2/2002
Registrar

1. ORDER DT. 22-2-2002.

Heard Mr. J. N. Mohanty, learned Counsel for the Applicant and Mr. D. N. Mishra, learned Standing Counsel appearing for all the Respondents, on whom a copy of the petition has been served.

Non-payment of pension even though it is due to the Applicant in accordance with the Rules has given rise to the present Original Application. According to the service certificate issued by the Respondents-Authorities (Annexure-2), the applicant has served in regular capacity from 11.5.1990 to 31.10.2000 which period is more than ten years. Accordingly, the Applicant is

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free copy of
the order dt. 22-2-02
given to the
both counsel.

Patra
26/2

P. 26/02
S. O

free copy of
the order
No. 1 dt. 22-2-02
with OA. copy
issued to all
parties. by
post.

Patra
26/3

13
S. O

entitled to receive pensionary benefits.

Representations filed having ~~not~~ yielded any response from the Respondents-Authorities. Hence the present Original Application.

2. Having regard to the submissions made by learned counsel with regard to the rule position and the other related facts of the case, we find that the interest of justice will be duly met in the present case by disposing of this Original Application at this very stage with a direction to the Respondents to consider the applicant's claim for grant of pensionary benefits expeditiously and decide the matter in a maximum of two months from the date of receipt of a copy of this order. For considering the applicant's claim, the present Original Application, a copy of which will be sent to the Respondents be treated by them as a representation filed on behalf of the Applicant. We direct accordingly.

The Original Application is disposed of in the afore-stated terms. No costs.

Manoranjan Mohanty
22/02/2002
(MANORANJAN MOHANTY)
MEMBER (JUDICIAL)

S. A. T. Rizvi
(S. A. T. RIZVI)
MEMBER (ADMINISTRATIVE)

KNM/CM.